
Sooman Khan Vs State of U.P.

Criminal Miscellaneous Bail Application No. 26721 Of 2021

Court: Allahabad High Court

Date of Decision: Aug. 6, 2021

Acts Referred:

Constitution Of India, 1950 " Article 21#Indian Penal Code, 1860 " Section 174A, 229A, 380, 411#Code Of Criminal Procedure, 1973 " Section 82, 100, 313#Uttar Pradesh Gangsters and Anti-Social Activities (Prevention) Act, 1986 " Section 2, 3

Hon'ble Judges: Sanjay Kumar Pachori, J

Bench: Single Bench

Advocate: Salman Ahmad

Final Decision: Dismissed

Judgement